

BOMBAY HEREDITARY OFFICES (AMENDMENT) ACT, 1886

5 of 1886

[28th January, 1887]

CONTENTS

1. .
2. Female members to be postponed
- 3-16. .

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WHEREAS it Is expedient to amend the BombayHereditary Offices Act, 1874 (Bom. III of 1874) in manner hereinafterappearing: It is enacted as follows:-

1. . :-

1 [x x x].

1. Amendments made by Sec. 1 and Sees. 3 to 16 have been Incorporated In Bombay 3 of 1874.

2. Female members to be postponed :-

Every female member of a watan family other than the widow mother or paternal grand-mother] of the last male owner, and every person claiming through a female, shall be postponed In the order of succession to any watan, or part thereof, or Interest therein, developing by Inheritance after the date when this Act comes into force to every male member of the family qualified to inherit such watan, or part thereof, or Interest therein.

Widow's Interest.-The interest of a widow mother or paternal grand mother in any watan or part thereof shall be for the term of her life or until her marriage only.

3-16. . :-

x x x]

